

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

WEDNESDAY, THE TWELFTH DAY OF JUNE  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION NO: 7711 OF 2020

**Between:**

1. Atti Surekha, D/o. Atti Umamaheshwara Rao, Aged about 27 years, Occ. Student, R/o. 6-121, Gokavara.pu Veechi, Near Ramalayam, Prathiadu, East Godavari, A.P. - 533432.

...PETITIONER

**AND**

1. The State of Telangana and Another, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for second phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses for the academic year Management Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for second phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses under OCI / NRIs / Management Quota for the academic year 2020-21.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in the online for second phase online counseling for admission into Post Graduate Medical Degree/ Diploma and MDS courses under OCI / NRIs / Management Quota for the academic year 2020-21.

**Counsel for the Petitioner : SRI L.RAM SINGH for SRI ABIDU . KABEER**

**Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO. SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT PETITION No.7711 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L. Ram Singh, learned counsel appears for  
Mr. Abdul Kabeer, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue  
involved in the Writ Petition does not survive for  
consideration on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is  
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand  
closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-P. GOWRI SHANKAR  
ASSISTANT REGISTRAR**

**SECTION OFFICER**

- To,
1. One CC to SRI ABDUL KABEER, Advocate. [OPUC]
  2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana.  
[OUT]
  3. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS. [OPUC]
  4. Two CD Copies.

BSK  
BS

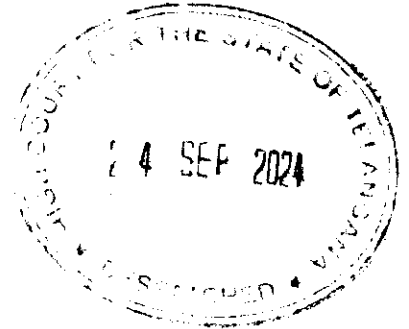
PMC.

**HIGH COURT**

**DATED:12/06/2024**

**ORDER**

**WP.No.7711 of 2020**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

⑦ P.M.G.  
27/8/24.